

English versions) published in Gazette of India dated the 10th February, 1975 making certain amendments to Notification No. G.S.R. 398(E) dated the 30th August, 1972, under sub-section (3) of section 24 of the Passports Act 1967. [Placed in Library. See No. LT-9396/75].

STATEMENTS RE. ACTION TAKEN ON ASSURANCES ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARA NAND): I beg to lay on the Table the following fifteen statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha.

Fourth Lok Sabha

(i) Statement No. XXXI—Sixth Session, 1968

(ii) Statement No. XXXIII—Twelfth Session, 1970.

Fifth Lok Sabha

(iii) Statement No. XXXVI—Second Session, 1971.

(iv) Statement No. XXIII—Third Session 1971.

(v) Statement No. XXVII—Fourth Session 1972.

(vi) Statement No. XIX—Fifth Session, 1972.

(vii) Statement No. XVII—Sixth Session, 1972.

(viii) Statement No. XX—Seventh Session, 1972.

(ix) Statement No. XIV—Eighth Session, 1973.

(x) Statement No. XII—Ninth Session, 1973.

(xi) Statement No. XIII—Tenth Session, 1974.

(xii) Statement No. VI—Eleventh Session, 1974.

(xiii) Statement No. IV—Twelfth Session, 1974.

(xiv) Statement No. V—Twelfth Session, 1974.

(xv) Statement No. I—Thirteenth Session, 1975.

[Placed in Library. See No. LT-9397/75]

SHRI S. M. BANERJEE (Kanpur): With regard to item No. 4, assurances given during the various sessions of the Lok Sabha, I should like to make a submission.

MR. SPEAKER: No submissions can be made when papers are laid. I have repeatedly told the Members a numbers of times that such submissions should not be made at this stage, when they are laid on the Table of the House. My difficulty is that it is not permissible now.

SHRI JYOTIRMOY BOSU (Diamond Harbour): It had been permitted in the past.

MR. SPEAKER: Never.

SHRI JYOTIRMOY BOSU: I shall produce records.

SHRI S. M. BANERJEE: I had already requested you. I am not going to put any question. What is your guidance? What is the remedy?

MR. SPEAKER: You can bring in a motion. There is the Committee on Assurances. No submissions at this stage.

REVIEW & ANNUAL REPORT OF BHARAT ALUMINIUM CO. LTD., FOR 1973-74 AND A NOTIFICATION

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the

Bharat Aluminium Company Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library see No. LT-9399/75]

(2) A copy of Notification No. G.S.R. 175(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1975 making certain further amendments to Second Scheduled to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act. [Placed in Library. See No. LT-9399/75]

Detailed Demands for Grants of Ministries for 1975-76

The Deputy Minister in the Ministry of Finance (Shrimati Sushila Rohatgi): I beg to lay on the Table a copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1975-76:—

- (1) Ministry of Finance
- (2) Ministry of Industry and Civil Supplies
- (3) Ministry of Information and Broadcasting
- (4) Ministry of Labour
- (5) Ministry of Law, Justice and Company Affairs
- (6) Ministry of Steel and Mines
- (7) Ministry of Supply and Rehabilitation
- (8) Department of Atomic Energy
- (9) Department of Space.

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[Placed in Library see No. LT-9400/75]

APPRENTICESHIP (AMDT.) RULES, 1975
 UNDER APPRENTICES ACT, 1961

THE DEPUTY MINISTER IN THE
 MINISTRY OF LABOUR (SHRI BAL-
 GOVIND VERMA): I beg to lay on
 the Table a copy of the Apprenticeship (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 364 in Gazette of India dated the 15th March, 1975, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-940/75.]

CALLING ATTENTION TO MATTER
 OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF SHRI
 MORARJI DESAI'S DECISION TO GO ON
 AN INDEFINITE FAST

12 02 hrs.

श्री अटल बिहारी वाजपेयी: (स्वालिपर)
 अध्यक्ष महोदय, इस मे गहने कि मैं गृह मंत्री
 जी का ध्यान दिनाक वे है कहां जो उन का
 ध्यान दिनाया जाय ।

श्री इय्यासन्न्दन मिश्र (बनारस)
 मंत्री जी कहा हैं ।

(व्यवधान)

अध्यक्ष महोदय : वह था गया । थोडा
 सबर से काम लिया करें, आप एक मिलट
 भी इन्तजार न कर सके ।